

ITEM NO.39

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 5126/2022

(Arising out of impugned final judgment and order dated 13-12-2021 in WC No. 59863/2015 passed by the High Court Of Judicature At Allahabad)

SUN TOWER RESIDENTS WELFARE ASSOCIATION

Petitioner(s)

VERSUS

GHAZIABAD DEVELOPMENT AUTHORITY & ORS.

Respondent(s)

IA No. 42521/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 42519/2022 - EXEMPTION FROM FILING O.T.)

WITH
SLP(C) No. 17972/2022 (XI)

IA No. 144582/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 144580/2022 - EXEMPTION FROM FILING O.T.
IA No. 162757/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-11-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Jayant Bhushan, Sr. Adv.
Mr. Sudipto K Pal, Adv.
Mr. Sunil Kumar Sharma, AOR

For Respondent(s) Mr. Ravindra Kumar, Sr. Adv.
Ms. Tulika Mukherjee, AOR
Ms. Aastha Shrestha, Adv.
Ms. Ekta Bharati, Adv.

Mr. Aakash Sirohi, AOR
Mr. Rudra Pratap, Adv.
Mr. Indra Lal, Adv.
Mr. Rahul Sharma, Adv.

Mr. V Giri, Sr. Adv.
Mr. Sidharth Dave, Sr. Adv.
Mr. Rajat Juneja, Adv.
Mr. Deeptanshu Jain, Adv.

Mr. Rajesh P., AOR

(for intervenors) Mr. Tejas Karia, Adv.
Mr. Mohit Singh, Adv.
Ms. Priyanka Khosla, Adv.
Mr. S. S. Shroff, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matters after two weeks.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR